

ITEM NO.31

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.2544/2019

(Arising out of impugned final judgment and order dated 25-05-2017 in Criminal Appeal No.49/1986 passed by the High Court of Judicature at Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SHIV LAL. & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.38643/2019-EXEMPTION FROM FILING O.T. and IA No.38177/2019-CONDONATION OF DELAY IN REFILING)
IA No.55915/2019-CONDONATION OF DELAY

Date : 05-04-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. V. Shekhar, Sr. Adv.
Mr. Shashank Shekhar Singh, AOR
Mr. V.C. Mohanty, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay in refiling the special leave petition is condoned.

IA No.55915/2019-CONDONATION OF DELAY

The application which is stated to be with better particulars is only as a saga of complete inefficiency of the State Government in prosecuting its legal cases. The net result is that the complainants suffer on account of failure of the State to take appropriation action.

We are, in view of the second part of what we have stated aforesaid, inclined to condone the delay.

Ordered accordingly.

Certificate of recovery has been filed and a copy of the same has been handed over in the Court.

Application for exemption from filing official translation is allowed.

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.2544/2019

Leave granted.

(POOJA ARORA)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER